

(ग) यदि हां, तो यह मुआवजा कब तक दिया जाएगा और यदि नहीं, तो इसके क्या कारण हैं ?

कृषि मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मक्वाना) : (क) राजस्थान सरकार ने सूचित किया है कि चित्तौड़गढ़ और कोटा जिलों में हाल की शीत लहर से फसल को क्षति हुई है और क्षति का अनुमान लगाने का काम अभी पूरा नहीं किया गया है। मध्य प्रदेश सरकार से मंदसौर जिले में फसल को हुई क्षति के संबंध में सूचना की प्रतीक्षा है और प्राप्त होने पर सभा पटल पर रख दी जाएगी।

(ख) और (ग) फसल के नुकसान के लिए क्षतिपूर्ति के सम्बन्ध में राजस्थान राज्य सरकार अथवा भारत सरकार की कोई योजना नहीं है। राहत प्रदान करने का मामला राज्य सरकार के विचाराधीन है। भारत सरकार प्रभावित किसानों को केवल पुनर्वास के लिए राज्य के अनुरोध पर सहायता देती है।

Representations pending in ICAR on service matters

6018. SHRI H.N. BAHUGUNA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether it is a fact that over 285 representations are pending in ICAR on service matters ;

(b) whether it is also a fact that this shows the non-functioning of built-in-redressal mechanism in ICAR ; and

(c) whether Government propose to review its thinking in the light of real facts in its possession and as brought out in the Supreme Court Judgement on ICAR on 16 December, 1983 ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) There are some representations under consideration in the ICAR relating to service matters. However, it is not feasible to collect the exact number of such representations as

different Units of the Council are dealing with representations of diverse nature from various individuals. It may, however, be stated that the Council give priority to the representations from its employees which are attended to promptly.

(b) The built in redressal mechanism in ICAR is functioning smoothly. The non-acceptance of the demands of some individual employees on the ground that those cannot be conceded under the Rules and Regulations prevailing in the Govt. cannot be taken to mean that the redressal mechanism is not functioning smoothly and efficiently.

(c) The Supreme Court Judgement relates to 3-4 individual cases which occurred in the years 1972-74. Since then the personnel policies of the council have been drastically changed with a view to making the organisation more responsive to the needs of Agricultural Scientists etc. in the organisation. The Hon'ble Supreme Court seems to have based some of their observations on the old cases before them which related to a period much before the introduction of reforms in the working of the ICAR system. Moreover, the review and modification of the various policies of the Council is a continuous process. As and when a need is established for any change in the existing policies, suitable changes are made therein promptly. In view of this, the need for conducting any special review of the ICAR is not necessary at this stage.

Centrally Sponsored Agriculture Development Schemes in M.P.

6019. KUMARI PUSHPA DEVI SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) the target set for the output of food-grain (both Rabi and Kharif) in Madhya Pradesh in 1983-84 ;

(b) the Centrally sponsored agriculture development schemes under implementation in Madhya Pradesh ;

(c) the efforts made to achieve the target ; and